

Repatriation of services of Shri Mahendra Rathore, Member of Higher Judicial Service and his posting in the Regular Court prior to his retirement on superannuation

The matter of repatriation of services of Shri Mahendra Rathore, Member of Higher Judicial Service and presently posted on deputation as President, District Consumer Disputes Redressal Forum, Durg to the parent Department and his posting as IV Additional District & Sessions Judge, Durg was approved by the Full Court by circulation on 28-02-2013 and accordingly an order bearing no. 156/Confdl./2013/II-2-1/2013, dated 28-02-2013 was issued to the above effect.

Sd/-
(A.K. SHRIVASTAVA)
REGISTRAR GENERAL

HIGH COURT OF CHHATTISGARH : BILASPUR

ORDER

No. 156/Confdl. /2013
II-2-1/2013

Bilaspur, dated the 28/02/2013

The following Member of Higher Judicial Service, as specified in Column No. (2) of the table below, is transferred from the place shown in Column No. (3) to the place shown in Column No. (4) and is posted in the capacity as mentioned in Column No. (6) from the date he assumes charge of his office and;

The following Member of Higher Judicial Service is appointed as Additional Sessions Judge for the Sessions Division mentioned in Column No. (5) from the date he assumes charge of his office: -

TABLE

S. No.	Name & presently posted as	From	To	Sessions Division	Posted as
(1)	(2)	(3)	(4)	(5)	(6)
1.	Shri Mahendra Rathore, President, District Consumer Disputes Redressal Forum, Durg	Durg	Durg	Durg	IV Additional District & Sessions Judge

BY ORDER OF THE HON'BLE HIGH COURT

Sd/-
(A.K.SHRIVASTAVA)
REGISTRAR GENERAL